

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4961
ANSWERED ON:09.12.2010
WOMEN PUBLIC PROSECUTORS
Patil Shri C. R.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of women public prosecutors and public notaries in the country, State-wise;
- (b) the procedure followed to appoint these public prosecutors and public notary; and
- (c) the steps taken by the Government to appoint sufficient number of women public prosecutors and public notary?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) Public Prosecutors are appointed by State Governments. The Department does not maintain data pertaining to such appointment. However, State-wise details of women Notaries appointed by Central Government is given in the annexure.

(b) & (c) Question of following procedure to appoint public prosecutors does not arise. Appointment of Notaries are made strictly in accordance with the provisions of Notaries Act, 1952 and the Notaries Rules, 1956. There is no provision in the Notaries Rules, 1956 for reservation of women, however, Rule 3 (ab) provides relaxation of three years of legal practice for appointment of a woman candidate as Notary.